## COURT-I IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

## IA NO. 654 OF 2017 IN DFR NO. 1292 OF 2013

Dated: 1<sup>st</sup> September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)

In the matter of:

GAIL India Ltd. ...Appellant(s)

Vs.

The Petroleum & Natural Gas Regulatory Board ... Respondent(s)

Counsel for the Appellant(s) : Ms. Neelima Tripathi

Counsel for the Respondent(s) : Mr. Sumit Kishore

## ORDER

## IA NO. 654 OF 2017

(Appl. for directions)

This appeal was dismissed by this Tribunal on the ground that it was barred by limitation. It appears that by Order dated 10.07.2017 the Supreme Court has set aside this Tribunal's order and restored the appeal to file. The appeal will therefore have to be heard finally. However, it appears that the matter has to be admitted and pleadings are to be completed.

Learned counsel for the respondent seeks six weeks time to file reply. He may file the same on or before 12.10.2017. Rejoinder may be filed within two weeks thereafter.

Application is disposed of. List the matter for admission on **27.10.2017.** 

(B.N. Talukdar)
Technical Member (P&NG)
ts/vt

(Justice Ranjana P. Desai) Chairperson